

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:4827

ANSWERED ON:18.12.2009

RULES FOR SETTING UP OF MEDICAL COLLEGES

Chowdhury Shri Adhir Ranjan;Rajaram Shri Wakchaure Bhausahab;Rathwa Shri Ramsinhbhai Patalbhai

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the steps taken and proposed to be taken by the Government to ensure reservation of students belonging to Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs) for admission in medical colleges;
- (b) whether the Government has amended/proposed to amend the existing rules to open new medical colleges in the country;
- (c) if so, the details thereof;
- (d) whether the Government also proposes to introduce uniform pattern of fee for the Central Government aided self finance colleges; and
- (e) if so, the details thereof?

**Answer**

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE(SHRI DINESH TRIVEDI)

(a) The State Governments have their own policies of reservation of students belonging to Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs) for admission in medical colleges. As far as Central Government is concerned, there is reservation of seats for students belonging to Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs) for admission in medical colleges. For the benefit of students belonging to Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs) for admission in medical colleges, the Medical Council of India Graduate Medical Education Regulations 1997 as approved by the Central Government has provided for the relaxation in criteria for admission to MBBS course whereby 50% of marks has been provided for General category candidates for qualifying examination as well as entrance examination, it is 40% of marks for candidates belonging to SC/ST/OBC categories.

(b) & (c) To facilitate setting up more medical colleges, the Government has reviewed and amended Medical Council of India Regulations as under:

(i) For opening of new medical colleges, land requirements have been rationalized across the country and they have been further liberalized in the case of notified tribal areas, underserved/unserved areas and hill areas. In respect of these areas land need not be unitary piece but can be in two pieces of land;

(ii) In respect of North-East and Hill States, the requirement of bed strength in the teaching hospitals has been liberalized; and

(iii) Staff and infrastructural requirements have also been rationalized.

(d) No.

(e) Does not arise.